

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

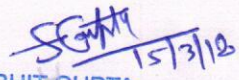
Meeting No. 10/18 of Norms Committee VI was held on 09.03.2018 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Member in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

1	280 Case No.:1/10/85-ALC3/2017	Party Name: DHIRENDRA INTERNATIONAL PVT.LTD.,	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status
	HQ File :01/85/050/00122/AM18/	RLA File :03/94/040/00799/AM18/	Lic.No/Date:0310818563 17.01.2018	Deferred
	Decision : The Committee considered the case as per agenda and noted that hard copy of application has not been received from RA. Therefore, Committee decided that RA may be asked to provide the same.			

2	281 Case No.:2/10/85-ALC3/2017	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00123/AM18/	RLA File :05/24/040/00508/AM18/	Lic.No/Date:0510405286 10.01.2018	Deferred
	Decision : The Committee considered the case as per agenda and noted that hard copy of application has not been received from RA. Therefore, Committee decided that RA may be asked to provide the same.			


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3	282 Case No.:3/10/85-ALC3/2017	Party Name: VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00124/AM18/	RLA File :03/95/040/00731/AM18/	Lic.No/Date:0310817769 14.12.2017	Approved
	Decision : The Committee considered the case as per agenda. The technical member informed that technical comments on the similar export/import products have already been provided by them vide O.M no. 4(4)/2015-DGFT dated 31.01.2018. The Committee decided to approve ad-hoc norms on the basis of norms fixed in the earlier case of other firm as per details given below:			
	Export item	Quantity	Import item	Quantity
	Cocoa Butter	1 Kg	Cocoa Beans(Dried & Fermented)	2.58 Kg
	RA may take consequential action as per Policy / Procedures.			

4	283 Case No.:4/10/85-ALC3/2017	Party Name: VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00125/AM18/	RLA File :03/95/040/00741/AM18/	Lic.No/Date:0310817768 14.12.2017	Approved
	Decision : The Committee considered the case as per agenda. The technical member informed that technical comments on the similar export/import products have already been provided by them vide O.M no. 4(4)/2015-DGFT dated 31.01.2018. The Committee decided to approve ad-hoc norms on the basis of norms fixed in the earlier case of other firm as per details given below:			
	Export item	Quantity	Import item	Quantity
	Cocoa Butter	1 Kg	Cocoa Beans(Dried & Fermented)	2.58 Kg
	RA may take consequential action as per Policy / Procedures.			

5	284 Case No.:5/10/85-ALC3/2017	Party Name: VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00126/AM18/	RLA File :03/95/040/00748/AM18/	Lic.No/Date:0310817767 14.12.2017	Approved
	Decision : The Committee considered the case as per agenda. The technical member informed that technical comments on the similar export/import products have already been provided by them vide O.M no. 4(4)/2015-DGFT dated 31.01.2018. The Committee decided to approve ad-hoc norms on the basis of norms fixed in the earlier case of other firm as per details given below:			
	Export item	Quantity	Import item	Quantity
	Cocoa Butter	1 Kg	Cocoa Beans(Dried & Fermented)	2.58 Kg
	RA may take consequential action as per Policy / Procedures.			


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6	285 Case No.:6/10/85-ALC3/2017	Party Name: SAMI SPICES AND HERBS PVT LTD	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00127/AM18/	RLA File :03/95/040/00630/AM18/	Lic.No/Date:0310817427 29.11.2017	Approved
	Decision : The Committee considered the case as per agenda. The technical member informed that in a similar case on the same export and import products, norms were fixed after granting 2% wastage. Hence, the Committee decided to approve the adhoc norms as under :			
	Export item	Quantity	Import item	Quantity
	CORRIANDER POWDER	100.000 M.T	CORRIANDER SEEDS WHOLE	102.000 M.T
	RA may take consequential action as per Policy / Procedures.			

7	286 Case No.:7/10/85-ALC3/2017	Party Name: SEAHATH CANNING COMPANY,	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00128/AM18/	RLA File :17/24/040/00125/AM16/	Lic.No/Date:1710006274 15.02.2016	Deferred
	Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.			

8	287 Case No.:8/10/85-ALC3/2017	Party Name: SEAHATH CANNING COMPANY,	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00129/AM18/	RLA File :17/24/040/00019/AM17/	Lic.No/Date:1710006324 04.05.2016	Deferred
	Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.			

9	288 Case No.:9/10/85- ALC3/2017	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00130/AM18/	RLA File :03/94/040/00675/AM18/	Lic.No/Date:0310817512 06.12.2017	Deferred
	Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.			

10	289 Case No.:10/10/85- ALC3/2017	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00131/AM18/	RLA File :03/94/040/00765/AM18/	Lic.No/Date:0310818067 28.12.2017	Deferred
	Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.			


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11	290 Case No.:11/10/85-ALC3/2017	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00132/AM18/	RLA File :10/24/040/00041/AM18/	Lic.No/Date:1010059835 20.11.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

12	291 Case No.:12/10/85-ALC3/2017	Party Name: LUKE EXPORT	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00133/AM18/	RLA File :53/24/040/00012/AM18/	Lic.No/Date:5310019544 02.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

13	292 Case No.:13/10/85-ALC3/2017	Party Name :MANGLAM ARTS	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00134/AM18/	RLA File :13/24/040/00042/AM18/	Lic.No/Date:1310048805 11.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

14	293 Case No.:14/10/85-ALC3/2017	Party Name :AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00135/AM18/	RLA File :32/24/040/00038/AM18/	Lic.No/Date:3210078350 26.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

15	294 Case No.:15/10/85-ALC3/2017	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00136/AM18/	RLA File :10/24/040/00047/AM18/	Lic.No/Date:1010059858 22.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

16	295 Case No.:16/10/85-ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				


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17	296 Case No.:17/10/85-ALC3/2017	Party Name: VAISH VIK FOODS PVT. LTD.	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00138/AM18/	RLA File :31/83/040/00140/AM18/	Lic.No/Date:3110066962 10.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

18	297 Case No.:18/10/85-ALC3/2017	Party Name: ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00139/AM18/	RLA File :24/24/040/00034/AM18/	Lic.No/Date:2410042320 22.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

19	298 Case No.:19/10/85-ALC3/2017	Party Name: MARINE HYDROCOLLOIDS	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00140/AM18/	RLA File :10/24/040/00042/AM18/	Lic.No/Date:1010059866 09.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

20	299 Case No.:20/10/85-ALC3/2017	Party Name: MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00141/AM18/	RLA File :32/24/040/00039/AM18/	Lic.No/Date:3210078355 02.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

21	300 Case No.:21/10/85-ALC3/2017	Party Name :COMPACT INDIA PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00142/AM18/	RLA File :05/23/040/00131/AM18/	Lic.No/Date:0510403404 14.07.2017	Deferred
Decision : The Committee considered the case as per agenda. Technical Member pointed out that they have asked the firm to clarify the difference between their two products i.e. eeZee RUS and eeZee 50 in their earlier authorization on the same export item. Therefore committee decided that the firm may be asked to clarify the position along with other queries raised by the Technical Authority in the similar case.				


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22	301 Case No.:22/10/85-ALC3/2017	Party Name: COMPACT INDIA PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00143/AM18/	RLA File :05/23/040/00045/AM18/	Lic.No/Date:0510402504 09.05.2017	Deferred
Decision : The Committee considered the case as per agenda. Technical Member pointed out that they have asked the firm to clarify the difference between their two products i.e. eeZee RUS and eeZee 50 in their earlier authorization on the same export item. Therefore committee decided that the firm may be asked to clarify the position along with other queries raised by the Technical Authority in the similar case.				

23	302 Case No.:23/10/85-ALC3/2017	Party Name: COMPACT INDIA PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00144/AM18/	RLA File :05/23/040/00544/AM17/	Lic.No/Date:0510401694 17.02.2017	Deferred
Decision : The Committee considered the case as per agenda. Technical Member pointed out that they have asked the firm to clarify the difference between their two products i.e. eeZee RUS and eeZee 50 in their earlier authorization on the same export item. Therefore committee decided that the firm may be asked to clarify the position along with other queries raised by the Technical Authority in the similar case.				

24	303 Case No.:24/10/85-ALC3/2017	Party Name: SUPARSHVA SWABS [I]	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00145/AM18/	RLA File :05/24/040/00432/AM18/	Lic.No/Date:0510405130 28.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

25	304 Case No.:25/10/85-ALC3/2017	Party Name: GODFREY PHILLIPS INDIA LTD	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00146/AM18/	RLA File :05/23/040/00369/AM18/	Lic.No/Date:0510405097 26.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

26	305 Case No.:26/10/85-ALC3/2017	Party Name: SARITA HANDA EXPORTS PVT LTD	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00147/AM18/	RLA File :05/24/040/00516/AM18/	Lic.No/Date:0510405360 15.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				


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27	306 Case No.:27/10/85-ALC3/2017	Party Name: MASH INTERNATIONAL PVT.LTD.	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00148/AM18/	RLA File :06/24/040/00045/AM18/	Lic.No/Date:0610038793 19.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

28	307 Case No.:28/10/85-ALC3/2017	Party Name: PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00149/AM18/	RLA File :06/24/040/00043/AM18/	Lic.No/Date:0610038762 20.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

29	308 Case No.:29/10/85-ALC3/2017	Party Name :KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00150/AM18/	RLA File :10/24/040/00052/AM18/	Lic.No/Date:1010059870 15.01.2018	Deferred
Decision : The Committee considered the case as per agenda and noted that hard copy of application has not been received from RA. Therefore, Committee decided that RA may be asked to provide the same.				

30	309 Case No.:3/2/85-ALC3/2017	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00013/AM18/	RLA File :03/94/040/01004/AM17/	Lic.No/Date:0310810971 06.02.2017	Deferred
Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				

31	310 Case No.:7/2/85-ALC3/2017	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00017/AM18/	RLA File :09/24/040/00531/AM17/	Lic.No/Date:0910064548 04.01.2017	Deferred
Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				


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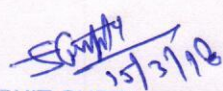
311 Case No.:3/5/85-ALC3/2017		Party Name: INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
32	HQ File :01/85/050/00057/AM18/	RLA File :05/23/040/00121/AM18/	Lic.No/Date:0510403254 28.06.2017	Deferred
Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				

312 Case No.:23/5/85-ALC3/2017		Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
33	HQ File :01/85/050/00077/AM18/	RLA File :03/94/040/00364/AM18/	Lic.No/Date:0310814862 27.07.2017	Deferred
Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				

313 Case No.:2/3/85-ALC3/2016		Party Name: HERBOCHEM	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
34	HQ File :01/85/050/00002/AM17/	RLA File :09/24/040/00732/AM16/	Lic.No/Date:0910063576 03.05.2016	Deferred
Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				

314 Case No.:3/7/85-ALC3/2016		Party Name: VIVIMED LABS LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
35	HQ File :01/85/050/00059/AM17/	RLA File :09/24/040/00669/AM16/	Lic.No/Date:0910063283 17.02.2016	Deferred
Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				

315 Case No.:2/8/85-ALC3/2016		Party Name: ALKALOIDS CORPORATION	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
36	HQ File :01/85/050/00068/AM17/	RLA File :02/24/040/00091/AM17/	Lic.No/Date:0210206921 23.08.2016	Deferred
Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				


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37	316 Case No.:9/8/85-ALC3/2016	Party Name: ESSEN FOODDIES INDIA PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00075/AM17/	RLA File :53/24/040/00004/AM17/	Lic.No/Date:5310019175 04.08.2016	Deferred
	Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.			

38	317 Case No.:10/8/85-ALC3/2016	Party Name: ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00076/AM17/	RLA File :10/24/040/00042/AM17/	Lic.No/Date:1010059564 26.07.2016	Deferred
	Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.			

39	318 Case No.:15/13/85- ALC3/2016	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00123/AM17/	RLA File :03/94/040/00663/AM17/	Lic.No/Date:0310808852 28.10.2016	Deferred
	Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.			

40	319 Case No.:1/14/85-ALC3/2016	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00125/AM17/	RLA File :09/24/040/00504/AM17/	Lic.No/Date:0910064499 21.12.2016	Deferred
	Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.			

41	320 Case No.:4/14/85-ALC3/2015	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00129/AM16/	RLA File :09/24/040/00225/AM16/	Lic.No/Date:0910062364 23.07.2015	Deferred
	Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.			


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42	321 Case No.:4/10/85-ALC3/2014	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Deferred
Decision : The Committee Considered the case as per agenda and observed that Department of Pharmaceuticals vide letter No. 35011/254/2014-PI-Norms dated 16.1.2018 has shown its inability to provide recommendations for fixing adhoc input-output norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				

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322 Case No.:6/8/85-ALC3/2017	Party Name :EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:								
HQ File :01/85/050/00104/AM18/	RLA File :03/94/040/00715/AM18/	Lic.No/Date:0310817628 08.12.2017	Approved								
Decision : Based on the Comments furnished by Department of Industrial Policy & Promotion vide their Communication No. 7/190/2017-TSW dated 24.01.2018, the Committee approved following ad-hoc norms :-											
<table><tr><th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td>ASSORTED LITTLE CIGAR/CIGAR/CIGARILLOS OF VARIOUS LENTH & CIRCUMFERANCES CONTAINING OF RECONSTITUTED WRAPPER (16 MILLIONS)</td><td>16000000.000 Number</td><td>RECONSTITUTED TOBACCO WRAPPER</td><td>1897.388 Kgs.</td></tr></table>				Export item	Quantity	Import item	Quantity	ASSORTED LITTLE CIGAR/CIGAR/CIGARILLOS OF VARIOUS LENTH & CIRCUMFERANCES CONTAINING OF RECONSTITUTED WRAPPER (16 MILLIONS)	16000000.000 Number	RECONSTITUTED TOBACCO WRAPPER	1897.388 Kgs.
Export item	Quantity	Import item	Quantity								
ASSORTED LITTLE CIGAR/CIGAR/CIGARILLOS OF VARIOUS LENTH & CIRCUMFERANCES CONTAINING OF RECONSTITUTED WRAPPER (16 MILLIONS)	16000000.000 Number	RECONSTITUTED TOBACCO WRAPPER	1897.388 Kgs.								
RA may take consequential action as per Policy/Procedure.											

44	323 Case No.:11/8/85-ALC3/2017	Party Name: SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00109/AM18/	RLA File :03/95/040/00289/AM18/	Lic.No/Date:0310814671 19.07.2017	Deferred
Decision : The committee heard Sh. Manoj Parihar, General Manager, Operations, Sunfresh Agro Industries Pvt. Ltd. during Personal Hearing and decided that MFPI will check technical aspect and commercial viability of making export products from import product as well as susceptibility of leakage of imported raw material in the local market.				

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324 Case No.:23/3/85-ALC3/2017	Party Name: SWANI SPICE MILLS PVT. LTD.	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
HQ File :01/85/050/00043/AM18/	RLA File :03/95/040/00294/AM18/	Lic.No/Date:0310814572 12.07.2017	Approved
Decision : The Committee considered the case as per agenda. The technical member informed that on the same export and import products, norms were fixed after granting 2% wastage in accordance with the Technical Comments given by them vide O.M. No. 4(24)/2014/DGFT dated 19.12.2017. Hence, the Committee decided to approve the adhoc norms as under :			
Export item	Quantity	Import item	Quantity
Cumin Seed Powder	285.710 MT	Cumin Seeds whole	291.540 MT
RA may take consequential action as per Policy / Procedures.			


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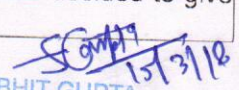
46	325 Case No.:10/14/85-ALC3/2016	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00134/AM17/	RLA File :10/24/040/00080/AM17/	Lic.No/Date:1010059653 30.11.2016	Deferred
Decision : The committee considered the case and noted the remarks of the DIPP that item is not concerning to DIPP. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.				

47	326 Case No.:24/5/85-ALC3/2017	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00078/AM18/	RLA File :03/94/040/00297/AM18/	Lic.No/Date:0310814550 11.07.2017	Approved
Decision : Based on the Comments furnished by Central Institute of Fisheries Technology vide their Letter No. 1(7)/FP/Sion/2016 dated 29.12.2017, the Committee decided to approve ad-hoc norms of 3% wastage on import item as claimed by the firm.				
RA may take consequential action as per Policy / Procedures.				

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327 Case No.:14/8/85- ALC3/2017	Party Name: ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
HQ File :01/85/050/00112/AM18/	RLA File :03/94/040/00446/AM18/	Lic.No/Date:0310815395 28.08.2017	Approved
Decision : Based on the Comments furnished by Department of Industrial Policy & Promotion vide their Communication No. 7/8/2018-TSW dated 23.02.2018, the Committee approved following ad-hoc norms :-			
Export item	Quantity (Kgs.)	Import item	Quantity (Kgs.)
ARTICLES FOR SPORTS SUCH AS MULTI ACTIVITY PLAY SYSTEM, PLAY GROUND EQUIPMENT INCLUDING THRILLER RANGE, VARIOUS TYPE OF SLIDES ETC MADE OUT OF GLASS FIBRE MAT NET CONTENT : 1)GLASS FIBRE MAT :47619.051 KILOGRAM	158730.150	Relevant Glass Fibre Mat	50,000.000
RA may take consequential action as per Policy / Procedures.			

49	328 Case No.:2/3/85-ALC3/2017	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00022/AM18/	RLA File :10/24/040/00051/AM17/	Lic.No/Date:1010059595 26.08.2016	Deferred
Decision : The committee considered the agenda and noted that firm has called for Personal Hearing before the norms committee, but firm has failed to attend. The committee decided to give last opportunity to the firm for PH.				


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50	329 Case No.:2/1/85-ALC3/2016	Party Name: DREAM PLAST INDIA PVT LTD	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00211/AM16/	RLA File :31/83/040/00161/AM16/	Lic.No/Date:3110065958 16.02.2016	Deferred
	Decision : The Committee Considered the case as per agenda and observed that Ministry of Micro, Small & Medium Enterprises vide their O.M. dated 02.05.2017 finding it difficult to offer comments/recommendations and attending meetings pertaining to fixation of norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.			

51	330 Case No.:17/6/85-ALC3/2016	Party Name :DREAM PLAST INDIA PVT LTD	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00044/AM17/	RLA File :31/83/040/00034/AM17/	Lic.No/Date:3110066240 05.07.2016	Deferred
	Decision : The Committee Considered the case as per agenda and observed that Ministry of Micro, Small & Medium Enterprises vide their O.M. dated 02.05.2017 finding it difficult to offer comments/recommendations and attending meetings pertaining to fixation of norms. Therefore, the Committee decided to defer the case till a decision is taken by DGFT on alternative course of action.			

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52/331	Party Name :Karamhans Food Pvt. Ltd.	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status
HQ File : 01/85/50/00002/AM17/DES.VI	RLA File No. 18/24/040/00003/AM17	Ecom F. No. 18/95/000/08400/0485/5291	Approved

Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Shelled Walnuts Edible Kernels JuglansRegia" against import of "Walnut in shell JuglanRegia Species"

Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(1)/2015-DGFTdated 19.02.2018, the Committee **approved** following adhoc norms:-

Export item	Quantity	Import item	Quantity
Shelled Walnuts Edible Kernels Juglans Regia	1.00 kg	Walnut In Shell Juglan Regia Species	1.72 kg

RA may take consequential action as per Policy / Procedures.


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53/332	Party Name : Olam Agro India Pvt.	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status																
HQ File : 01/85/171/00017/AM18/DES.VI	RLA File No. 05/24/040/00416/AM18	Ecom F. No. 09/08/006/09800/0529/1791	Approved																
Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Organic Cashew Kernels(Whole/Pieces/Others) against import of "Organic Shelled Cashew Kernels" in respect of M/s Olam Agro India Private Ltd. Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(7)/2016-DGFTdated 21.02.2018, the Committee approved following adhoc norms:-																			
53	<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity (MT)</th> <th>Import item</th> <th>Quantity (MT)</th> </tr> </thead> <tbody> <tr> <td>Organic Cashew Kernels Whole</td> <td>150</td> <td>Organic Shelled Cashew Kernels</td> <td>157.5</td> </tr> <tr> <td>Organic Cashew Kernels Pieces</td> <td>40</td> <td>Organic Shelled Cashew Kernels</td> <td>42</td> </tr> <tr> <td>Organic Cashew Kernels Others</td> <td>10</td> <td>Organic Shelled Cashew Kernels</td> <td>10.5</td> </tr> </tbody> </table>			Export item	Quantity (MT)	Import item	Quantity (MT)	Organic Cashew Kernels Whole	150	Organic Shelled Cashew Kernels	157.5	Organic Cashew Kernels Pieces	40	Organic Shelled Cashew Kernels	42	Organic Cashew Kernels Others	10	Organic Shelled Cashew Kernels	10.5
Export item	Quantity (MT)	Import item	Quantity (MT)																
Organic Cashew Kernels Whole	150	Organic Shelled Cashew Kernels	157.5																
Organic Cashew Kernels Pieces	40	Organic Shelled Cashew Kernels	42																
Organic Cashew Kernels Others	10	Organic Shelled Cashew Kernels	10.5																
RA may take consequential action as per Policy / Procedures.																			

54/333	Party Name :Kashmir Walnuts	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status								
HQ File : 01/85/171/00022/AM18/DES.VI	RLA File No. 55/24/040/00001/AM18	Ecom F. No. 18/07/000/24900/0512/2768	Approved								
54	Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Walnut Kernels" against import of "Walnut in Shell" in respect of M/s Kashmir Walnuts. Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(31)/2015-DGFTdated 21.02.2018, the Committee approved following adhoc norms:-										
<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Walnuts Kernels</td> <td>1.00 kg</td> <td>Walnut In Shell</td> <td>1.72 kg</td> </tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	Walnuts Kernels	1.00 kg	Walnut In Shell	1.72 kg
Export item	Quantity	Import item	Quantity								
Walnuts Kernels	1.00 kg	Walnut In Shell	1.72 kg								
RA may take consequential action as per Policy / Procedures.											


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55	55/334	Party Name :Ferrero India Pvt. Ltd.	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status
	HQ File : 01/85/050/00105/AM14/DES.VI	RLA File No.	Ecom F. No.	Deferred
	Ratification of already fixed ad-hoc input output norms in respect of 52 Advance Authorization obtained by M/s Ferrero India Pvt. Ltd.			
	Decision: The Committee considered the request of the firm for deferment of the Personal Hearing and decided to give PH to the firm in next Norms Committee meeting.			

56	335 Case No.:5/8/85-ALC3/2016	Party Name: SCARLET PRINTS LLP	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00071/AM17/	RLA File :08/24/040/00092/AM17/	Lic.No/Date:0810138108 07.06.2016	Approved
	Decision : Based on the Comments furnished by Department of Industrial Policy & Promotion vide their Communication No. 7(3)/2018-TSW dated 27.02.2018, the Committee approved following ad-hoc norms :-			
	Export item	Quantity (Sq. Feet)	Import item	Quantity (Sq. Feet)
	PRINTED CANVAS FITTED WITH FRAME (160330 sq ft of frame)	320660.000	390g ECO SOLVENT MATTE CANVAS	472620.77
			Wooden Frames	Withdrawn by the firm
	RA may take consequential action as per Policy / Procedures.			

57	336 Case No.:17/5/85-ALC3/2017	Party Name: GLOBAL FOOD INDUSTRIES	Meet No/Date:10/85-ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00071/AM18/	RLA File :08/24/040/00168/AM18/	Lic.No/Date:0810140900 12.09.2017	Approved
	Decision : Based on the Comments furnished by Ministry of Food Processing Industries vide their Communication No. 4(11)/2017-DGFT dated 01.03.2018, the Committee approved following ad-hoc norms :-			
	Export item	Quantity (Kg.)	Import item	Quantity (gms.)
	Confectionery Bubble Gum	1.00	Gum Base	140.00


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58	337 Case No.:16/8/85- ALC3/2017	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status:
	HQ File :01/85/050/00114/AM18/	RLA File :03/95/040/00529/AM18/	Lic.No/Date:0310816341 12.10.2017	Deferred
Decision : The Committee considered the agenda and noted the reply of firm and decided to forward the same to MPFI for Technical comments.				

59	59/338	Party Name: JINDAL DRUGS PVT. LTD.	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status
	HQ File : 01/85/50/00084/AM17/DES.VI			Deferred
	Review of ad-hoc input output norms fixed in respect of export product " Cocoa Butter " against import of " Cocoa Beans- – Dried & Fermented " in respect of Advance Authorisation No. 0310806926 dated 08.08.2016, 0310806978 dated 09.08.2016, 0310807010 dated 10.08.2016, 0310807011 dated 10.08.2016, 0310807071 dated 11.08.2016, 0310807113 dated 12.08.2016, 0310807114 dated 12.08.2016, 0310807137 dated 16.08.2016, 0310807157 dated 17.08.2016 and 0310807158 dated 17.08.2016 Decision: The committee considered the case as per agenda and noted that firm has submitted the documents alongwith production and consumption certificate dated 19.04.2017 from Excise Authority giving details of actual production data of export item and consumption data of import item for the year 2016-17 in support of their claim. However, it was further noted that the firm has not deposited the requisite composition fee. Hence, the Committee decided to defer the case.			

60	60/339	Party Name: JINDAL DRUGS PVT. LTD.	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status
	HQ File : 01/85/50/00031/AM17/DES.VI			Deferred
	Review of ad-hoc input output norms fixed in respect of export product " Cocoa Butter " against import of " Cocoa Beans – Dried & Fermented " in respect of Advance Authorisation No. 0310750397 dated 19.09.2013, 0310754765 dated 22.10.2013, 0310760274 dated 03.12.2013, 0310762890 dated 20.12.2013, 0310776079 dated 27.03.2014, 0310776786 dated 02.04.2014, 0310781437 dated 13.05.2014, 0310784173 dated 03.06.2014 Decision : The committee considered the cases as per agenda and observed that the details of fixation of norms in respect of the AAs were not found in the online module of DES 4.7 on intra dgft. The Committee decided to seek the requisite details from the firm/RA.			

61	61/340	Party Name: Parag Milk Foods Pvt. Ltd.	Meet No/Date:10/85- ALC3/2017 09.03.2018	Status
	HQ File : 01/85/50/00096/AM16/DES.VI			Deferred
	Request for grant of Personal Hearing before Norms Committee. The Committee considered the request of the firm and decided to give PH to the firm in next Norms Committee meeting.			


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62/341	Party Name : Shivaji Cane Processors Ltd	Meet No/Date: 10/85-ALC3/2017 09.03.2018	Status
HQ File : : 01/85/171/00004AM18/DES.VI	RLA File No. 31/83/040/00018/AM18	Ecom F. No.	Deferred
Request for grant of Advance Authorisation for export of "Kahndsari Sugar and Jaggery Powder" against import of Raw Sugar".			
62	Decision: The committee heard Sh. Abhijit S. Naik, Executive Director, Shivaji Cane Processors Ltd. during the Personal Hearing and observed that the import item is a sensitive item under 4J and decided to remind Directorate of Sugar (DOS) with the request to offer their comments keeping in view of the technical aspect and commercial viability of making export products from import product as well as susceptibility of leakage of imported raw material in the local market.		


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